

SHRI O. V. ALAGESAN: He is referring to the long-term agreement, but what about the short-term arrangement?

MR. SPEAKER: We go to the next item.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): I want to make a submission to you. I suggest that you allot some time for a discussion.

MR. SPEAKER: No discussion on calling attention.

12.27 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED TRIBES

FIFTY-THIRD REPORT

SHRI NIHAR LASKAR (Karimganj) I beg to present the Fifty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Education, Social Welfare and Culture (Department of Education)—Educational facilities for Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

COMMITTEE ON ABSENCE OF  
MEMBERS FROM THE SITTINGS  
OF THE HOUSE

TWENTY-NINTH REPORT

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to present the Twenty-ninth Report of the Committee on Absence of Members from the Sittings of the House.

12.28 hrs.

KERALA LEGISLATIVE ASSEMBLY  
(EXTENSION OF DURATION)  
SECOND AMENDMENT BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to move for leave to introduce a Bill to provide for the further extension of the duration of the present Legislative Assembly of the State of Kerala.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the further extension of the duration of the present Legislative Assembly of the State of Kerala."

*The motion was adopted.*

DR. V. A. SEYID MUHAMMED: I introduce the Bill.

CONSTITUTION (FORTY-THIRD  
AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI OM MEHTA: I introduce the Bill.